

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

Vol. IX] First day of the Eleventh Session of Parliament of India [No. 1

I

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LOK SABHA

Monday, 21st November, 1955

*The Lok Sabha met at Eleven of the
Clock.*

[*MR. SPEAKER in the Chair*]

QUESTIONS AND ANSWERS

(*See Part I*)

12.01 P.M.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the Tenth Session, have been assented to by the President since a report to the House was last made on the 26th September, 1955:

- (1) The Delhi Joint Water and Sewage Board (Amendment) Bill, 1954.
- (2) The Land Customs (Amendment) Bill, 1955.
- (3) The Durgah Khawaja, Saheb Bill, 1952.
- (4) The Negotiable Instruments (Amendment) Bill, 1955.
- (5) The Appropriation (No. 3) Bill, 1955.
- (6) The Spirituous Preparations (Inter-State Trade and Commerce) Control Bill, 1955.
- (7) The Chartered Accountants (Amendment) Bill, 1955.
- (8) The Industrial Disputes (Banking Companies) Decision Bill, 1955.
- (9) The Prize Competitions Bill, 1955.

PAPERS LAID ON THE TABLE

REPORT OF THE TARIFF COMMISSION ON FAIR PRICE OF RUBBER TYRES AND TUBES AND GOVERNMENT RESOLUTION THEREON.

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under the sub-section (2) of Section 16 of the Tariff Commission Act, 1951:

- (1) Report (1955) of the Tariff Commission on the Fair Prices of Rubber Tyres and Tubes.
- (2) Ministry of Commerce and Industry Resolution No. C.I. 24 (18)/55 dated the 3rd October, 1955.
- (3) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) and (2) above could not be laid within the prescribed

[*Placed in Library. See No. S-379/55.*]

**NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT**

The Minister of Commerce (Shri Karmarkar): On behalf of Shri A. P. Jain, I beg to lay on the Table a copy of each of the following notifications of the Ministry of Food and Agriculture containing certain orders, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

- (1) Notification No. S. R. O. 1673-A, dated the 3rd August, 1955.